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Acc. No. 2-515
Date 2-5-11-52

**THE
PARLIAMENTARY DEBATES**
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

4713

4714

HOUSE OF THE PEOPLE

Tuesday, 21st April 1953

*The House met at a Quarter Past
Eight of the Clock.*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-5 A.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of Rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy each of the following Bills which have been passed as amended by the Council of States at its sitting held on the 20th April, 1953:

(1) The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.

(2) The Repealing and Amending Bill, 1953."

ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (DECLARATION OF NATIONAL IMPORTANCE) AMENDMENT BILL; AND REPEALING AND AMENDING BILL.

Secretary: I beg to lay on the Table of the House, the following Bills which have been passed as amended by the Council of States:

(1) The Ancient and Historical Monuments and Archaeological Sites
82 P.S.D.

and Remains (Declaration of National Importance) Amendment Bill, 1953.

(2) The Repealing and Amending Bill, 1953.

PAPERS LAID ON THE TABLE

AGREEMENT BETWEEN RAJPRAMUKH OF HYDERABAD AND RESERVE BANK OF INDIA

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table, under sub-section (2) of Section 21-A of the Reserve Bank of India Act, 1934, a copy of each of the Principal and Supplemental Agreements executed between the Rajpramukh of Hyderabad and the Reserve Bank of India on the 31st March, 1953. [Placed in Library. See No. IV.O.3(39).]

NOTIFICATIONS UNDER SECTION 11 OF SALARIES AND ALLOWANCES OF MINISTERS ACT, 1952.

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Ministry of Home Affairs Notifications, in accordance with sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952:

(i) Notification No. 18/37/52-Public, dated the 2nd January, 1953. [Placed in Library. See No. S-35/53.]

(ii) Notification No. 18/37/52-Public, dated the 14th January, 1953. [Placed in Library. See No. S-35/53.]

**AIR CORPORATIONS BILL
PRESENTATION OF PETITION**

Shri Gidwani (Thana): I present a petition signed by 246 petitioners regarding the Air Corporations Bill.

Mr. Speaker: Of course, it should go to the Petitions Committee.